

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 06.

IA(I.B.C)/ 1649(MB)2022 IN C.P. (IB)/4175(MB)2018

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **24.04.2024**

NAME OF THE PARTIES : **Rama Traders**

Vs

Rocket Engineering Corporation Pvt Ltd.

For OC : Adv. Sohan Gunjal i/b OJAS Deolankar

For CD : Adv. Lisa Rasquinha i/b K&P Legal Combine LLP

IBC under Sec. 9

ORDER

IA(I.B.C)/ 1649(MB)2022

1. We heard both the Counsel for OC/Applicant and CD/Respondent on merits and we feel that *in the interest of justice*, the matter is to be restored, especially when the Counsel for CD does not have any objection to same. Accordingly, the above **I.A. is allowed and disposed of.**
2. We understood that pleadings are complete in this matter. Both parties are directed to get ready to argue the matter on the next date of hearing.
List the main C.P. on **08.05.2024 for hearing.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//